

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:1445
ANSWERED ON:04.03.2011
RAJASTHAN S SHARE IN HYDRO POWERPROJECTS OF PUNJAB
Meena Shri Raghuvir Singh

Will the Minister of POWER be pleased to state:

- (a) whether the Central Electricity authority or Central Water Commission has prepared any background note regarding the claim of Rajasthan's share from the hydro power projects of Punjab;
- (b) if so, the details thereof; and
- (c) the action taken or proposed to be taken by the Government thereon?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF POWER (SHRI K.C. VENUGOPAL)

(a) & (b): A Committee was constituted in the Central Electricity Authority in February, 1999 for preparing a background paper on sharing of power in the hydroelectric power stations of Punjab. The Committee invited views of the concerned States in the matter. After analyzing various points raised by the States of Rajasthan, Haryana & Himachal Pradesh in support of their claims and in the absence of the observations of the Government of Punjab, the Committee concluded that it would be in the best interest of all the concerned States that the agreement already reached between the States of Punjab, Haryana & Rajasthan and Government of India on 10.05.1984 be followed.

(c): An agreement was reached between the States of Punjab, Haryana and Rajasthan and Government of India on 10.05.1984 wherein it was agreed that in view of the claims raised by Haryana and Rajasthan for sharing of power in Anandpur Sahib Hydel Project, Mukerian Hydel Project, Thein Dam project, UBDC Stage-II and ShahpurKandi Hydel Scheme, the Government of India shall refer the matter to the Supreme Court for its opinion. The opinion of the Supreme Court was to be sought on whether the States of Rajasthan and Haryana are entitled to a share in the power generated from these hydel schemes and in case they are, what would be the share of each State.

However, subsequently in the discussions held between the Chief Ministers of Punjab, Haryana and Rajasthan on 29-30 July, 1992 and 6th August, 1992, a consensus was reached not to refer the matter to the Hon'ble Supreme Court. It was also decided that the States would come to a reasonable agreement through mutual consultations. In order to resolve the issue amicably, a number of formal and informal discussions have taken place. However, no consensus has emerged so far due to the divergent views of the stakeholder States.